

JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government are planning to have "Instant laws" system in India, if so, what are the details thereof; and

(b) if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) As Government has no idea as to what is meant by the "instant laws" system, the question of planning to have it in India does not arise.

**Situation of platform numbers 6 and 7 of the New Delhi railway station**

\*479. SHRI BISHAMBHAR NATH PANDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the platform numbers 6 and 7 of the New Delhi railway station are situated far away from the New Delhi railway station building;

(b) whether it is also a fact that the approach road to these platforms is very dirty and narrow and one has to walk down a long way on kachha path to reach these platforms; and

(c) what steps Government have taken to remove the hardships faced by the passengers in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Platforms No. 6 and 7 are located at a distance of about 400 metres from the New Delhi Railway Station building.

(b) No, Sir.

(c) Does not arise.

**Import of Carabaryl technical**

\*480. SHRI AMAR PROSAD CHAKRAVARTY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have 908 RS—3.

decided to import 500 tonnes of carabaryl technical, to make up for the serious shortfall in its supply; and

(b) if so, what are the details in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) Consequent on the breakdown in the Alpha Naphthol unit of the Car-baryl plant of Union Carbide, it has been decided to import 1000 tonnes of Carbaryl technical for meeting the current requirements of the country. Out of this quantity, 250 tonnes have been allocated to Ms. Union Carbide, 320 tonnes to the units in the small scale sector and the remaining 430 tonnes to formulators in the organised sector.

Out of 320 tonnes earmarked for the small scale sector, 320 tonnes will be given to the formulators nominated by the State Governments and the remaining 90 tonnes to the formulators recommended by Development Commissioner, Small Scale Industries.

**Report by the Internal Audit Teams**

1398. SHRI R. R. MORARKA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Internal Audit Teams appointed in respect of the work of the Official Liquidators have submitted their Reports; and

(b) if so, what are the main conclusions arrived at by these teams' as contained in these reports and what follow-up action has been taken by Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. The Internal Audit is a continuing feature. The Internal Audit Teams have been appointed on a regular basis

and they submit their reports periodically to the Regional directors.

(b) These reports pinpoint the areas which require improvement in the working of the office of the Official Liquidators; viz.:

(1) Proper maintenance of statutory registers prescribed under the Companies (Court) Rules 1959.

(2) Timely action for recovery of book debts and execution of decrees so that these do not become time-barred.

(J) Timely preparation of list of creditors and contributories.

(4) Adequate steps for avoiding pilferage and wastage of stores in the custody of Official Liquidators.

(5) Physical inventory of assets at prescribed intervals.

(6) Reconciliation of balance of central cash book with the statements received from the Banks and Treasuries, etc. etc. The Internal Audit Reports are submitted to the Regional Directors who issue appropriate instructions to the Official Liquidators. The compliance of these reports is also checked by the Regional Directors during their inspection of these offices.

**Application by Companies for the appointment of sole selling agents**

1399. SHRI R. R. MORARKA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the companies which have applied for the appointment of sole selling agents during the last 3 years and the names of companies in whose case such approval was given;

(b) whether any approval was given to any of the companies belonging to the monopoly houses; and

(c) if so, what are the terms and conditions under which such approval was given?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) A statement is attached. [See Appendix CVI, Annexure No. 77].

(c) The usual terms and conditions of approval for appointment of sole selling agents are as follows:—

(i) The sole selling agents shall not pledge or hypothecate or otherwise give a security for any of the goods of the company, till payments in respect of such goods are received by the company.

(ii) The sole selling agents shall not receive any remuneration on sales made directly by the company to Central or State Government Corporations or Bodies controlled by such Central or State Government.

(iii) The approval is without prejudice to the obligations, if any, on the part of the company to obtain the approval/consent of or to register the agreement with the sole selling agent with any authority under any other statutory provisions as may be applicable in this behalf.

(iv) In respect of appointment of sole selling agents for export sales, the approval accorded by the Company Law Board is subject to the approval of Reserve Bank of India.

(v) The approval is without prejudice to any view that the Company Law Board may take at the time of re-appointment of the sole agent. Apart from the usual terms and conditions mentioned above, special terms and conditions are also imposed in individual cases as may be deemed necessary by the Company Law Board depending upon the nature of the contract, goods for sale, services to be rendered by the sole selling agent, etc. Approval is usually accorded for varying periods not exceeding five years at a time. The commission payable to the sole selling agencies approved on the basis of applications received during 1975, 1976 and 1977 varied from 0.5